

1	2	3	4	5	6	7
		Dholpur CCPP*	330.00	1162.69	-	
		Giral TPS*	250.00	471.87	-	
		Kota TPS	1240.00	9739.64	8297.75	17.38
		Ramgarh CCPP	223.80	497.89	435.95	14.21
		Suratgarh TPS	1500.00	10570.32	9951.25	6.22
	Pvt.	Jalipa Kapurdi TPP*	1080.00	3849.76	-	
Nuclear	Central	Rajasthan A.P.S.	1180	8846.88	4305.98	105.46
	TOTAL		7384.13	42365.83	26563.46	59.49

*Stations were commissioned after 2005-06.

- Note:* 1. CEA monitors generation from conventional sources (Thermal, Hydro and Nuclear) only.
2. Generation from stations below 25 MW are not being monitored since 1.04.2010.

**Agreement between Centre and States regarding
hydro power projects**

†922. SHRI ASHK ALI TAK: Will the Minister of POWER be pleased to state:

(a) whether an agreement was signed between the Central Government and State Governments of Punjab, Haryana and Rajasthan regarding share of hydro power projects of Punjab;

(b) if so, whether the share of Rajasthan has been earmarked in the projects mentioned in the agreement;

(c) if not, the reasons therefor;

(d) whether Government proposes to seek the opinion of the Supreme Court on the claims of Rajasthan in the share of hydro power projects of Punjab; and

†Original notice of the question was received in Hindi.

(e) if not, the reasons therefor and the steps taken by Government for earmarking the share of Rajasthan in the projects mentioned in the agreement?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) to (e) An agreement was reached between the States of Punjab, Haryana and Rajasthan and Government of India on 10.05.1984 wherein it was agreed that in view of the claims raised by Haryana and Rajasthan for sharing of power in Anandpur Sahib Hydel Project, Mukerian Hydel Project, Thein Dam Project, UBDC Stage-II and Shahpur Kandi Hydel Scheme, the Government of India shall refer the matter to the Supreme Court for its opinion. The opinion of the Hon'ble Supreme Court was to be sought on whether the States of Rajasthan and Haryana are entitled to a share in the power generated from these hydel schemes and in case they are, what would be the share of each State.

However, subsequently in the discussions held between the Chief Ministers of Punjab, Haryana and Rajasthan on 29-30 July, 1992 and 6th August, 1992 a consensus was reached not to refer the matter to the Hon'ble Supreme Court. It was also decided that the States would come to a reasonable agreement through mutual consultations. In order to resolve the issue amicably, a number of formal and informal discussions have taken place. However, no consensus has emerged so far due to the divergent views of the stakeholder States.

Impact on NTPC due to dilution in stake

923. SHRI RAJIV PRATAP RUDY: Will the Minister of POWER be pleased to state:

(a) whether Government has assessed the impact on the National Thermal Power Corporation due to stake dilution;

(b) the details of the percentage of stake Government is selling;

(c) the reasons behind the stake dilution of the country's largest power company;

(d) whether Government is considering major policy changes of the company due to stake dilution; and

(e) if so, the details thereof ?